

EX No. 240/20

Edel Weiss Retail Finance Ltd. Vs. Guneet Traders

Through Cisco Webex Video Conferencing

17.09.2020

Fresh execution received physically by way of assignment. It be checked and registered.

Present : None for DH.

Nazir to report for 23.10.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

EX No. 238/20

ECL Finance Ltd. Vs. Sakaarth Tours & Ors.

Through Cisco Webex Video Conferencing

17.09.2020

Fresh execution received physically by way of assignment. It be checked and registered.

Present : None for DH.

Nazir to report for 23.10.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

EX No. 237/20

Edel Weiss Retail Finance Ltd. Vs. Windson Enterprises & Ors.

Through Cisco Webex Video Conferencing

17.09.2020

Fresh execution received physically by way of assignment. It be checked and registered.

Present : None for DH.

Nazir to report for 23.10.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 7703/16
BHP Infrastructure (P) Ltd. Vs. A.P.S. Oberoi

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sumit Chauhan, Id. Counsel for the plaintiff.

Sh. Anil Hajaley, Id. Counsel for the defendant.

Put up with connected matter on 15.02.2021.

(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 238/18

Subhash Diwan Vs. Sunil Diwan & Anr.

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh. Harsh Kumar, Id. Counsel for the defendant.

In the absence of counsel for the plaintiff, arguments could not be heard.

Put up for arguments on the pending application of the plaintiff U/s 151 CPC as well as for filing of replication, if any, to the written statement filed by the defendant, and for filing of written statement to the counter claim on 05.12.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 13858/16

Bhavna Khemka Vs. Abhinav Sharma & Anr.

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Narender Kalra, Id. Counsel for the plaintiff.

Sh. Anil Kumar Gupta, Id. Counsel for the defendant.

Part final arguments heard.

Both the parties submit that the matter still can be settled.

In view of that, one more opportunity is granted to the parties to settle the matter.

Put up for remaining final arguments / settlement on
17.10.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 8012/16

A.P.S. Oberoi Prop. Ms Hydmark Applicon Vs. M/s BHP
Infrastructure (P) Ltd.

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Anil Hajaley, Ld. Counsel for the plaintiff.

Sh. Sumit Chauhan, Ld. Counsel for the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 15.02.2021.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 407/20

Dinesh Lalwani Vs. Alka Chandwani & An

Through Cisco Webex Video Conferencing

17.09.2020

Present : Sh. Raman Gandhi, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff seeks time to file the def
court fee. Same is granted.

Put up for further proceedings on 19.09.2020.



(Manish Sharma)

ADJ-01/Wes

THC/17.09.2020

CS No. 401/20

Dinesh Lalwani Vs. Alka Chandwani & Anr.

Through Cisco Webex Video Conferencing


17.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : Sh. Raman Gandhi, Ld. Counsel for the plaintiff.

Ld. Counsel for the plaintiff seeks time to file the deficit court fee. Same is granted.

Put up for further proceedings on 19.09.2020.


(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 375/20

Inderjeet Kaur Madhok & Anr. Vs. Gaurav Mahendru

Through Cisco Webex Video Conferencing

17.09.2020

Present : Sh. Harpreet Singh Popli, Ld. Counsel for the Plaintiff.

Ld. Counsel for the plaintiff has filed copy of court fees on the court email ID. Same has been put up before the undersigned through email.

Ld. Counsel for the Plaintiff is directed to file hard copy of Court Fee within 15 days of resumption of normal functioning of Courts

Summons issued to the defendants not received back. Be awaited.

Counsel for the plaintiff is directed to file an affidavit with regard to service of defendant through email/ whatsapp.

Put up for further proceedings on 21.09.2020.

(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 397/20

Nidhi Vs. Saroj Bala

Through Cisco Webex Video Conferencing

17.09.2020

Present : Sh. Vaibhav Sinha, Id. Counsel for the Plaintiff.

Ld. Counsel for the Plaintiff undertakes to file the deficit court fees.

On furnishing of deficit the court fees, issue summons to the defendant, subject to providing email/ whatsapp number by the plaintiff.

The requisite affidavit of service through whatsapp/ electronic mail shall be filed.

Put up on 17.12.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 880/19

**Bharat Bhushan Gulati Vs. Parvesh Chhabra & Anr.
Through Cisco Webex Video Conferencing**

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Diwakar Singh, Id. Counsel for the plaintiff.

Sh. Vishal Gohri, Id. Counsel for the defendant.

Written statement alongwith an application for condonation of delay in filing the written statement has been filed on court email ID. Counsel for the defendant is directed to file hard copy of written statement and application within 15 days of resumption of normal functioning of Courts.

Ld. counsel for the defendant submits that he has filed his written statement alongwith an application for condonation of delay in filing the written statement.

Ld.Counsel for the plaintiff submits that he has not received the copy of the written statement and the application.

Counsel for the defendant submits that he will furnish the copy of written statement and application to the counsel for the plaintiff through email during the course of the day.



CS No. 371/20
Kanchan Sachdeva Vs. Ravinder Kaur

Through Cisco Webex Video Conferencing

17.09.2020

Present : Sh. Gurmit Singh, Id. Counsel for the plaintiff.

Issue summons to the defendant, subject to providing email/ whatsapp number by the plaintiff.

The requisite affidavit of service through whatsapp/ electronic mail shall be filed.

Put up on 07.11.2020.



(Manish Sharma)

ADJ-01/West

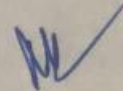
THC/17.09.2020

Counsel for the plaintiff seeks time to file reply to the application of condonation of delay as there is inordinate delay in filing the WS.

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Put up for filing of reply and arguments on the aforesaid application on 28.11.2020.

In the meanwhile, both the parties are directed to explore the possibility of settlement.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CC No. 10/20
Subhash Diwan Vs. Sunil Diwan

Through Cisco Webex Video Conferencing

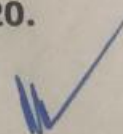
17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Harsh Kumar, Ld. Counsel for the counter claimant/defendant.

None for non-counter claimant.

Put up with the connected case on 05.12.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 356/18

Vanita Bagga Vs. Ranju Sharma

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for PE on 21.01.2021.

Ld. Counsel for the plaintiff is directed to file evidence by way of affidavit of witness with direction to supply the advance copy of the same to the counsel for defendant at least 15 days prior to next date of hearing.

(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 13063/16
Navit Bansal Vs. Kulwaran Kaur

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : Plaintiff in person.

None for the defendant.

Plaintiff submits that compromise talks are going on between the parties. However, due to Covid situation, defendant is unable to attend the court hearing.

Plaintiff has sought an adjournment. Same is granted.

Put up for further proceedings on 11.01.2021.


(Manish Sharma)

ADJ-01/West

THC/17.09.2020

CS No. 48/19

Kulwaran Kaur Vs. Navit Bansal

Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Defendant in person.

Defendant submits that compromise talks are going on between the parties. However, due to Covid situation, plaintiff is unable to attend the court hearing.

Defendant has sought an adjournment. Same is granted.

Put up for further proceedings on 11.01.2021.

(Manish Sharma)

ADJ-01/West

THC/17.09.2020

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Shashi Pandey (wife), Sunil & Pankaj (sons) and Hemlata (daughter)
He has further submitted that the aforesaid LR's may be impleaded.

Today, the appellant as well as other respondents have submitted that they have no objection if the aforesaid LR's of respondent No. 2(A) are brought on record.

In view of that, the application filed by counsel for respondent no. 2(A) is allowed and the LR's namely Shashi Pandey, Sunil, Pankaj and Hemlata are impleaded in place of Mukesh Chand Pandey.

Appellant is directed to furnish amended memo of parties on the next date of hearing.

Put up for filing amended memo of parties/further proceedings on 03.10.2020.



(Manish Sharma)

ADJ-01/West

THC/17.09.2020

deceased respondent no. 1(iv) i.e. Amit Pandey, Manoj Pandey and Dinesh Pandey.

Sh. Avinash Chaurasia, Id. Counsel for respondents no. 6 to 15, 17(iii) and (iv).

Sh. Neeraj Bhardwaj, counsel for the respondent no. 1(ii) (i),(ii),(iii) (iv), (iii), (v) & (vii) filed reply to application U/o 40 CPC on court email ID. Same has been put up before the undersigned through email. Ld. Counsel for the respondent no. 1(ii) (i),(ii),(iii) (iv), (iii), (v) & (vii) is directed to file hard copy of reply within 15 days.

Sh. Manish Srivastava, counsel for the respondents no.2(b), 2(c), 2(e) and 2(f) also filed reply to application U/o 40 CPC on court email ID. Same has been put up before the undersigned through email. Ld. Counsel for the respondent no.2(b), 2(c), 2(e) and 2(f) is directed to file hard copy of reply within 15 days.

Sh. Kamal Kumar, Id. Counsel for respondent no. 2(A) has filed an application U/o XXII Rule 4 CPC for impleading the LRs of respondent no. 2(A) Sh. Mukesh Chand.

Arguments on application U/o XXII Rule 4 CPC heard.

Ld. Counsel for legal heirs namely Sunil and Pankaj of deceased Mukesh[respondent no. 2(a) and also appearing for 2(d) Satish Chand] has submitted that respondent no. 2(A) Sh. Mukesh Chand Pandey passed away on 28.06.2020 leaving behind his four LRs namely:

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Mahender Kumar Pandey Vs. Gagan Chand (since deceased)
Through Cisco Webex Video Conferencing

17.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Subrat Dev, Id. Counsel for the appellant.

Sh. Manish Srivastava, Id. Counsel for respondents no.2(b), 2(c), 2(e) and 2(f).

Sh. L.S. Solanki, Id. Counsel for the respondent no. 23 Bishan Swaroop.

Sh. Basant Kumar Gupta, Id. Counsel for respondent no. 19(2).

Sh. R.K. Gupta, Id. Counsel for the LRs of respondent no. 19(3)

Sh. Kamal Kumar, Id. Counsel for legal heirs namely Sunil and Pankaj of deceased Mukesh[respondent no. 2(a) and also appearing for 2(d) Satish Chand]

Sh. Neeraj Bhardwaj, Id. Counsel for legal heirs of deceased respondent no. 1(ii) Sh, Mahesh Pandey i.e. Kaushalya Devi, Sunil Pandey, Kapil Pandey and Rohit Pandey and also appearing for legal heirs of Babli,